## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 121(ND)2016 CA. NO.

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016

NAME OF THE COMPANY: M/s. SRS Ltd.

**SECTION OF THE COMPANIES ACT: 74 (2)** 

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## ORDER

A fresh proposal has been given which also requires further modification. It has been suggested by the ld. Counsel for the petitioner that all deposits which have already matured and are outstanding upto September 2016, steps shall be taken to liquidate them within the period of one year. With respect to FDs which are yet to mature the proposal of liquidating the same up to Rs.50,000/- on time is accepted provisionally.

- 2. The petitioner is being asked to rework the schedule with respect to FDs over Rs.50,000 in a phased manner of liquidating it proportionately across all depositors.
- 3. The petitioner submits that they are going to make separate provisions for all hardship/Senior citizens over 80 years every quarter. All applications which are received by them, copy of which be given to the Bench Officer, shall be reviewed every quarter and the amount shall be disbursed after due approval of the Bench.
- To come up on 17.10.2016.

(Ina Malhotra) Member Judicial

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